

(22)

9.7.2013

O.A. No. 301/2011

This O.A. was heard on 31st May, 2013 and was reserved for orders.

While perusing the file and pleadings for dictation for orders, it is found that there are certain missing links in the arguments of both the sides. It calls for re-hearing. Accordingly, learned counsel for applicant as well as that of the respondents be given notice for re-hearing on 16.8.2013.

D.C. Lakha
(D.C. Lakha)
Member (A)

Copy of order
dated 9-7-13 HLS/- (23)
For hearing
16-7-2013
Note/Recd/Opn
J. M. S.
N. K. C. Recd
S. 11-7-13
A.O.C.

16.8.2013

Due to absence on account of bad climate
of Hon'ble Shri P. N. Ranjuly, Hon'ble Sh. Justice
C. P. Prokham and Sh. Arsal Kurnay Ady, C.P.
it is adjourned to 8-9-2013.

Bee
D

O.A. No. 301/11

(24)

Dated: 30.8.13

Hon'ble Shri D. C. Lakha, Member (A)

As per resolution of CAT Bar Association Lucknow Bench, lawyers are abstaining from judicial work today as a mark of protest against non implementation of recommendation of Jaswant Commission Report regarding jurisdiction of Lucknow Bench. Hence list on 6.9.13.

D
Member (A)

vidya

(25)

06.9.2013

No sufficient time left

List on 20.9.2013.

P. B. C.

Copy of order
Dated 29-8-13
For hearing
23-9-13

20/9/13

Hon'ble Sh. D. C. Lakha, M(A)
Int. remanded. No body is responding for
the application. It seems that the criminal
is no more interested in prosecuting the
Case. D.A. is dismissed for defendant.
For R. M. M. for respondent is passed

D
M(A)